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Haryana Public Service Commission (Additional Functions) Amendment Act, 2009

24 of 2009

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Haryana Public Service Commission (Additional Functions) Amendment Act, 2009

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An Act further to amend the Haryana Public Service Commission (Additional Functions) Act, 1974. Be it enacted by the Legislature of the State of Haryana in the Sixtieth Year of the Republic of India as follows:--

1. Short Title :-

This Act may be called the Haryana Public Service Commission (Additional Functions) Amendment Act, 2009.

2. Amendment Of Long Title Of Haryana Act 21 Of 1974 :-

In the long title of the Haryana Public Service Commission (Additional Functions) Act, 1974 (hereinafter called the principal Act), for the words "local bodies officers", the words "local bodies and other body corporates officers" shall be substituted.

3. Amendment Of Section 2 Of Haryana Act 21 Of 1974 :-

In section 2 of the principal Act, the existing clause (a) shall be renumbered as clause (aa) thereof and before clause so renumbered, the following clause shall be inserted, namely :--

(a) "body corporate" means any corporation, authority or body incorporated under any law for the time being in force or a

Company registered under the Companies Act, 1956 (1 of 1956) and under the administrative control of the State Government;.

4. Substitution Of Section 3 Of Haryana Act 21 Of 1974 :-

For section 3 of the principal Act, the following section shall be substituted, namely :--

- "3. Additional Functions.--Notwithstanding anything contained in any other law for the time being in force, the Commission may recruit such posts carrying a pay band of Rs. 9,300-34800+Rs. 5400 grade pay or above per mensem under a local authority or under a body corporate as the State Government may direct: Provided that it shall not apply to the--
- (i) recruitment made for a period not exceeding six months; and
- (ii) recruitment of an Executive Officer of a municipal committee under the Haryana Municipal Act, 1973.".

5. Repeal And Saving :-

- (1) The Haryana Public Service Commission (Additional Functions) Amendment Ordinance, 2009 (Haryana Ordinance No. 5 of 2009), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.